



continue and be deemed to have been continued and have effect as if made, issued published, commenced, taken or done under the provisions of this Act;

- (b) any action taken, order made, or other acts, and things done by any officer acting or purporting to act under the Acts so repealed shall be valid and shall be deemed always to have been valid and shall not be called in question in any court on the ground of incompetency of the Officer to act under the Acts so repealed.”

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